# CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

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## **ORIGINAL APPLICATION NO. 060/00644/2016**

Chandigarh, this the 20th day of February, 2018

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# CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) & HON'BLE MRS. P. GOPINATH, MEMBER (A)

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- 1. Vijay Pal son of Sh. Puran Singh, aged about 55 years, resident of House No.5017-A, Sector 12, PEC Campus, Chandigarh presently working as Black Smith, Chandigarh College of Architecture, Sector 12, Chandigarh. (Group-C).
- 2. Ravi Kulbhushan son of Late Sh. Garib Dass, aged about 60 years, resident of House No.5021, Sector 12, PEC Campus, Chandigarh presently working as Model Maker, Chandigarh College of Architecture, Sector 12, Chandigarh. (Group-C).

....APPLICANTS

(Argued by: Shri S.S. Pathania, Advocate)

## **VERSUS**

- 1. Chandigarh Administration through Secretary, Technical Education, Union Territory, Chandigarh.
- 2. Principal, Chandigarh College of Architecture, Sector 12, Chandigarh (U.T.)

....RESPONDENTS

(By Advocate: Shri Rakesh Verma)

### **ORDER** (Oral)

#### SANJEEV KAUSHIK, MEMBER (J)

The present Original Application has been filed by two applicants seeking the following relief:-

- "(ii) That the posts of the Blacksmith and Model Maker may please be declared to have been merged and redesignated as Technician Grade-I.
- (iii) That Pay Band of 10,300-34,800+3200 as Grade Pay may please be ordered to be given wef 01.12.2011 and

similar pay and allowances as that of the posts of equivalent to Technician Grade-I may please be ordered to be given wef date of appointment.

- (iv) That arrears of pay and allowances so accrued may be ordered to be paid with interest @12% PA with monthly rests from the date of accrual till the date of payment.
- (v) That accountability amongst the respondents responsible for causing financial loss and harassment to the applicants be fixed and the responsible respondent(s) be burdened with exemplary costs."
- 2. After exchanging the pleadings, the matter came up for hearing when on the previous date of hearing, Sh. Pathania, learned counsel for applicants submitted that the applicants are entitled for same benefits as has been available to their counter parts in state of Punjab as per order dated 24.12.1992 (Annexure A-4) and the notification dated 13.1.1992 issued by Govt. of India to the effect that in absence of their own Rules of the Chandigarh Administration the rules applicable in State of Punjab would ipso facto will be applicable to the counter parts in Chandigarh Administration. On this plea the respondents were required to file an affidavit, which they have filed wherein they have admitted that the services of the applicants are governed by Punjab Rules.
- 3. In the light of aforesaid submission, we allow this O.A. and direct the respondents to grant all the benefits to the applicants, which are admissible to their counter parts in State of Punjab. Let the needful be done within a period of two months from the date of receipt of certified copy of this order. No costs.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK) MEMBER (J)

Dated: 20.02.2018

